PROFARMA FOR DECLARATION OF ASSETS (AS On 31-03-2012)

Name of officer (In Full):- NARENDRA KUMAR, CIVIL JUDGE CLASS-2

Date of Birth:- 04 OCTOBER 1976

Present post held:- CIVIL COURT JANAKPUR, DIST- KORIA (BAIKUNTHPUR) C.G.

| Jewellary (Worth Rs) 60,000/- (Aproximetly) 3,90,000/- (Aproximetly) 29,000/- (Aproximetly) | | 1- Motor cycle- Self- | Name of Articales | | | TALUKA- DISMIL GURUR DIST-BALOD (C.G.) | VII.LAGE- HOUSING APP.5 | 1 2 | Housing and orher Buildings | Name of Distrix, Sub-Division. Taluka and Village In whicg property is situated | |
|--|----------------------|-----------------------|-------------------|---|---|--|-------------------------------------|-----|--------------------------------|---|--------------------|
| Self My wife and son My wife and son | | | | Movable Pro | : | 2.83 HECTEAR (7.075 ACRE) | AGRICULTURAL LAND | 3 | her Land | Name and details of property | |
| 20 Gram Gold Jewellary (Aproximetly) 130 Gram Gold Jewellary (Aproximetly) 650 Gram Silver Jewellary (Aproximetly) | Jewellary (Lump Sum) | 46000/- | | Movable Property (Valued Above 25,000/-of Rs) | | | JOINT ACCOUNT WITH THREE BROTHERS & | 4 | | If not own name, state in whose name held and His/her relationship to the Govt. Servant | Immovable property |
| | | | | | | | INHERITANCE | 5 | | How acquered? Whether by purechase Lease mortgage, inheritance, gift of Otherwise details of persons from Whom acquired | |



| Amount s 2 Qty.Premium 4937/- Qty.Fremium 234\$/ Qty.Premium 2380/- Qty.Premium 2360/- nents City 2 MUMBAI | Life Insurance policy & Others Amount s | Life Insurance policy & Others Amoun 2 Life Insurance policy & Others Amoun 2 Qty.Premium Qty.Fremium Qty.Premium Qty.Premium 2 Amoun 2 City 2 MUMBAI | CPS |
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| Life insurance policy & Others | Life Insurance policy & Others | | Policy Date- 28-12-2699 |
| Life insurance policy & Others | Life Insurance policy & Others | | |
| | | | lame of Issuinng Company |
| 1.0.1 | | | |
| Name of Issuining Company Nos. of Shares | | Shares/Debentures | |

1 -Note-In case where in is not possible to assess the value accurately the approximate value in relation to present condition may be indicated. The expected declaration of assets is subject to provisions of C.G. Civil Services (Conduct) Rules 1965.

